

Iran, Oman agree on Hormuz revenue deal

Dubai: Iran and Oman have agreed to share revenues from transit fees in the Strait of Hormuz while negotiating arrangements to manage traffic through the waterway, Iran's Islamic Revolutionary Guard Corps said.

The two countries have also discussed a temporary navigational corridor and agreed to clear mines. Oman said it hoped arrangements to restore safe navigation through the strait would be announced soon.

"During negotiations with Oman, agreements have been reached regarding the share of each country in the waters of the Strait and the share of Iran and Oman in its revenues," IRGC spokesman Hossein Mohebbi said.

Meta settles teen addiction claims

Oakland (US): Meta has agreed to pay \$17 billion and introduce child-safety measures on Instagram and Facebook to settle claims by 47 US

states over alleged teen social media addiction. The proposed settlement includes daily time limits for children, restrictions on push notifications during school hours, stronger parental controls and age-assurance measures. It ends a landmark federal trial in California. Meta did not immediately comment.

Hindu family missing in Bangladesh

Dhaka: Hindu businessman Pintu Das and four family members have

been missing in Bangladesh's Chandpur district since Aug 20 amid reports that he had received threats.

Police said they were investigating whether the family had gone into hiding voluntarily or something else had happened. Das' cousin said he had received threats while burdened with debt. The family includes his wife and two teenage sons.

Pak hospital fire kills 14

Islamabad: At least 14 infants were killed in a fire at the state-run

Pakistan Institute of Medical Sciences on Wednesday, authorities said. Hospital spokesperson Dr Aneezah Jilil said a short circuit appeared to have caused the blaze. One of 15 babies in the ward was rescued.

Prime Minister Shehbaz Sharif ordered an investigation and suspended federal Health Secretary Muhammad Aslam Ghauri. A fact-finding committee was formed.

For detailed reports, please check Free Press Journal epaper

PUBLIC NOTICE

Notice to the public at large that,my clients Mrs. Kavita Rajesh Vikmani representing herself and her minor son and Master Tirth Rajesh Vikmani and elder son Shri Rajat Rajesh Vikmani (**said Clients**) are claiming to be the only legal heirs of deceased co- owner namely **Mr. Rajesh Ranshi Vikmani** - who died at Mumbai on 27/09/2012 (**said Deceased Co-Owner**) in respect of residential premises being Flat No. 303 in B wing of Shreeji Residency - more particularly described in the schedule hereto (**Said Flat**) and their interest in the shares issued by Shreeji Residency Co-operative Housing Society Ltd. bearing share Nos. 411 to 420. vide certificate No.042 (**Said Shares**).

He along with his wife Mrs. Kavita Rajesh Vikmani was admitted to the membership of Shreeji Residency Co-operative Housing Society Ltd. R/N ward Gr. Mumbai (Said Society)

All person or persons having any claim against or in respect of the said Flat or said shares thereof or any part thereof or said Shares issued by said Society claiming either under said Deceased Co-Owner Or otherwise or by way of allotment, arrangement , sale, exchange, mortgage, charge, gift, lien, inheritance , its pendens , or howsoever are hereby called upon to make the same known in writing to the undersigned at her office @ Vivek Shalekar & Co., Shop No. 17, Parshwa Girraj, Opp. Madhurar Hall, Dahisar (East), Mumbai-400068 WITHIN A PERIOD OF 15 (FIFTEEN) DAYS from the date of publication of this notice (along with all available supporting documents) failing which the claim, if any, shall be deemed to have been waived and abandoned for all intent and purposes and such claims shall not be binding on my clients.

SCHEDULE

All that residential premises on ownership basis Flat No. 303 on 3rd floor in B wing of the building also called Shreeji Residency society situate at L.T. Road, Dahisar (East), Mumbai-400068 bearing C.T.S. No. 959 at Village Dahisar, Taluka Borivali M.S.D.

Sd/-
Mrs. PRIYA K. GAJJAR (Shalekar)
Advocate High Court Bombay & Notary
Email id: visco.dhr@gmail.com
Mobile: 9920144995

Place: Mumbai
Date: 27/08/2026

State Bank of India

HOME LOAN CENTRE, BHAYANDER : Unit No.101,102,103 B, 1st Floor, I.T. Landmark Building, 150 Ft. Road, Near Hotel Shree Niddhi, Opp. Maxus Mall, Bhayander West, Thane-401101

POSSESSION NOTICE (For immovable property)[See Rule 8 (1)]

Whereas The undersigned being the Authorised Officer of State Bank of India under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated 08.06.2026 calling upon the Borrower **Mr. Kalpesh Sureshchandra Ameta** to repay the amount mentioned in the notice being **Rs. 39,70,673.00 (Rupees Thirty-Nine Lakh Seventy Thousand Six Hundred SeventyThree Only)** as on 08.06.2026 with further interest, incidental expenses, costs, charges to be incurred within 60 days from the date of receipt of the said notice and future interest and incidental charges less credits if any.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/ Guarantors and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on the **21st day of August of the year 2026.**

The Borrower/ Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealing with property will be subject to the charge of the State Bank of India for an amount of **Rs. 39,70,673.00 (Rupees Thirty Nine Lakh Seventy Thousand Six Hundred Seventy Three Only)** as on 08.06.2026 and further interest, costs, etc. thereon less credits if any.

The Borrower/Guarantors attention is invited to provisions of sub-section (8) of section (13) of the act, in respect of the time limit available to redeem the secured assets.

Description of the immovable property:
Residential Flat No.306 on 3rd Floor, Building No.D-12, Om Shakti Co-Operative Housing Society Ltd. C.T.S. No. 260B, MMRDA Colony, Vashi Naka, R. C. Marg, Chembur East, Mumbai-400074., owned by Mr.Kalpesh Sureshchandra Ameta

Sd/-
Chief Manager
State Bank of India

Place : Bhayander
Date : 21.08.2026

Residential Flat No.306 on 3rd Floor, Building No.D-12, Om Shakti Co-Operative Housing Society Ltd. C.T.S. No. 260B, MMRDA Colony, Vashi Naka, R. C. Marg, Chembur East, Mumbai-400074., owned by Mr.Kalpesh Sureshchandra Ameta

Form - L
No. MSCAC/Summons/Notice/1126/2026
Office of the Maharashtra State Co-operative Appellate Court, Mumbai
6th Floor, Apeejay House, 3, Dinshaw Vachha Road, Churchgate, Mumbai-20.
Date: 24/08/2026
A.O. No. 63 of 2026

1. Ujjwal Nandadeep
Co-Operative Housing Soc.Ltd & others
Evershine Nagar, Malad, (west), Mumbai. 400 064.

Applicant(s)
Appellant(s)

Verses

1. Francis X. Coelho,
A304, Sankalp, Ujjwal Nandadeep CHS Ltd.
Evershine Nagar, Malad, (west), Mumbai. 400 064.
2. Ratnakar Parulekar.
C/110, Sankalp, Ujjwal Nandadeep CHS Ltd.
Evershine Nagar, Malad, (west), Mumbai. 400 064.
3. Vishwasrao Desai.
C/111, Swarop, Ujjwal Nandadeep CHS Ltd.
Evershine Nagar, Malad, (west), Mumbai. 400 064
4. Nandkishor M. Rane.
D/316, Sankalp, Ujjwal Nandadeep CHS Ltd.
Evershine Nagar, Malad, (west), Mumbai. 400 064.
5. Nandkumar S. Sawant.
B/207, Sankalp, Ujjwal Nandadeep CHS Ltd.
Evershine Nagar, Malad, (west), Mumbai. 400 064.
6. Arvind Sawant.
D/216, Swarop, Ujjwal Nandadeep CHS Ltd.
Evershine Nagar, Malad, (west), Mumbai. 400 064.

Respondent(s)
Opponent(s)

NOTICE
To the above-named Respondent(S)/Opponent(S) No.1.Take notice that the above named Appellant/Appellants has filed an A.O. before this Court against the decision of Judge Co-op Court 4, Mumbai in Case No.CC/411/2024, dated 28/05/2026.
The Appellate Court has fixed hearing 24/09/2026 at 11:00 am, at Mumbai as the above said address, the court has on 24th day of August 2026 permitted to serve the Notice through Paper Publication.
The Appellate Court will hear it on that day or a subsequent date to which it may adjourn it after notifying the date on the notice board.
If you do not appear on the above date or dates personally or through duly appoint Agent/Advocate the Appellate Court will hear and decide the APPEAL ex-parte.
Given under my hand and seal of the Appellate Court.

By Order,
Sd/-
Registrar,
Maharashtra State Co-operative Appellate Court
Mumbai

Date for hearing 24/09/2026 at 11.00 a.m. at Court No. I, Mumbai,

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF ESSEL INFRAPROJECTS LIMITED

1. Name of corporate debtor	ESSEL INFRAPROJECTS LIMITED
2. Date of incorporation of corporate debtor	07/07/1987
3. Authority under which corporate debtor is incorporated/registered	ROC, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debito	U74999MH1987PLC044006
5. Address of the registered office and principal office (if any) of corporate debtor	513/A, 5th Floor, Kohinoor City, Kiroli Road Kurla (West), Mumbai City, Mumbai, Maharashtra India- 400070
6. Insolvency commencement date in respect of corporate debtor	Date of Order : 24th August, 2026 (the application was restored by Hon'ble NCLT).
7. Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date i.e. 20th February, 2027.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Hemant J. Mehta Regn No: IBBI/IPA-001/IP-P00027/2016-17/10060
9. Address and email of the interim resolution professional, as registered with the Board.	D613/614, Neelkanth Business Park, Nathani Road, Vidyanagar West, Mumbai, Maharashtra- 400086 Email: mehtaatul@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	D613/614, Neelkanth Business Park, Nathani Road, Vidyanagar West, Mumbai, Maharashtra- 400086 Email: cirp.essellinfraprojects@gmail.com/hemant@pmi.in
11. Last date of submission of claims	7th September, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. a) Relevant forms and b) Details of authorized representatives are available at:	a) Relevant forms are available at http://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ESSEL INFRAPROJECTS LIMITED on 24.08.2026. The creditors of ESSEL INFRAPROJECTS LIMITED are hereby called upon to submit their claims with proof on or before 07-09-2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 27.08.2026
Place: Mumbai

Sd/- Hemant J Mehta
IBBI/IPA-001/IP-P00027/2016-17/10060

MCPL MANOJ CERAMIC LIMITED
WALL & FLOOR TILES
CIN: L51909MH2006PLC166147
I,Krishna Kunj Building, 140 Vallabh Baugh Lane, Ghatkopar (E) Mumbai 400 077
T: +91 22 21027500 E: info@mcplworld.com W : www.mcplworld.com

NOTICE OF THE 20TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 20th Annual General Meeting ("AGM") of the Members of the Manoj Ceramic Limited is scheduled to be held on Tuesday, 22nd September, 2026 at 03:00 p.m. (IST) through Video Conferencing ("VC") only to transact the business, as set out in the Notice convening the said AGM. The AGM will be held through VC in compliance with the applicable provisions of the Companies Act, 2013 and rules framed there under and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with the general circulars issued by the Ministry of Corporate Affairs dated 08th April, 2020, 13th April 2020, 05th May 2020, 13th January 2021, 14th December 2021, 05th May 2022, 28th December 2022, 25th September 2023, 19th September 2024, 22nd September, 2025 and applicable SEBI Circulars, 12th May 2020, 15th January 2021, 07th October 2023 and 03rd October, 2024 (Collectively referred to as "Applicable Circulars").

In terms of applicable Circulars, the Annual Report, the Notice convening the AGM and e-voting instructions have been sent only in electronic form to those members whose email addresses are registered with their respective Depository Participant. The Annual Report and Notice of AGM along with the e-voting instructions are available on the website of the Company www.mcplworld.com, as well as on the website of Purvashare viz. <https://evoting.purvashare.com>. The same shall also be made available on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com. The Members are requested to refer to the AGM Notice for instructions in respect of attending AGM through VC or voting through electronic means.

This newspaper intimation will also be available on the Company's website at www.mcplworld.com and on the website of stock exchange.

The Company is providing its members the facilities to exercise their vote on the resolutions proposed to be passed by the electronic means (remote e-voting) before and at the AGM, by which the Members may cast their votes using the remote e-voting system from a place other than the venue of the AGM. The remote e-voting facility shall commence on Saturday, 19th September, 2026 from 09.00 am (IST) and end on Monday, 21st September, 2026 at 05.00 pm (IST). The remote e-voting module shall thereafter be disabled for e-voting and subsequently enabled for remote e-voting at the AGM.

Only the members whose names appear in the register of Members/Beneficial Owners as on cut off date viz. Tuesday, 15th September, 2026 shall be entitled to avail the facility of remote e-voting before and during the AGM. Any person who becomes member of the Company after the dispatch of the Notice of the AGM and holds the shares as on cut-off date may obtain/generate the 'User ID' and 'Password' by sending request at evoting@purvashare.com. For members who have not registered their email Addresses or who have not received the Login Credentials, the detailed procedure for obtaining the 'User ID' and 'Password' is also provided in the Notice of AGM. If the member has already registered for e-voting he/she can use his/her existing 'User ID' and 'Password'.

The members who have cast their vote(s) by remote e-voting may also attend the AGM but shall not be entitled to cast their vote(s) again.

In case of any queries, you can write an email to evoting@purvashare.com or contact at 022-49614132 and 022-49700138. In case of any grievance regarding the facilities for voting by electronic means, please contact Deepali Dhru, Compliance officer, Purva Sharegistry (India) Private Limited, Unit No. 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Panel (East), Mumbai - 400011 at the designated email id: evoting@purvashare.com or contact at 022-49614132 and 022-49700138.

For, Manoj Ceramic Limited
Sd/-
Swati Jain
Company Secretary
Membership No.: A47833

Date: 26th August, 2026
Place: Mumbai

जाहीर नोटीस

समर्थ सहकारी पतपेढी मर्यादित

नोंदणी क्र. बी.ओ.एम./के.वेस्ट/आर.एस.आर. (सी.आर.)
८२७ दि. ९.७.८७
डी. एन. नगर, अंधेरी (प.), मुंबई-४०० ०५३.

३९ वी वार्षिक सर्वसाधारण सभेची नोटीस

समर्थ सहकारी पतपेढी मर्यादित, डी.एन.नगर, अंधेरी (प.), मुंबई - ४०००५३
या संस्थेची ३९वी वार्षिक सर्वसाधारण सभा रविवार दिनांक ३०/०८/२०२६ रोजी सकाळी १०.३० वा. प्रातः शिक्षण संस्था, क्रेसमॉड वर्ल्ड स्कूल हॉल, दुसरा मजला, आझाद नगर पोस्ट ऑफीस जवळ, अंधेरी (पश्चिम), मुंबई ४०००५३. या ठिकाणी संस्थेचे अध्यक्ष श्री.प्रकाश महादेव परब यांच्या अध्यक्षतेखाली आयोजित केली आहे. तरी संस्थेच्या सर्व सभासदांनी वेळेवर उपस्थित रहावे ही विनंती.

संचालक मंडळाच्या अनुज्ञेने
संदिप शर्मा. खानविलकर
मुख्य कार्यकारी अधिकारी

ठिकाण : मुंबई
दिनांक : १४/०८/२०२६

टीप : १) गणसंख्येच्या अभावी ही सभा तहकुब झाल्यास, त्याच दिवशी त्याच ठिकाणी त्याच कामासाठी अर्घ्यातसावे घेतली जाईल. या वेळेच्या सभेस गणसंख्येचे बंधन राहणार नाही व सभेत घेतलेले निर्णय सर्वांना बंधनकारक राहतील.
२) सभासदांना नम्र विनंती आहे की, त्यांनी सन २०२५/२०२६ सालच्या अहवालाची प्रत संस्थेच्या मुख्य कार्यालयातून किंवा नजीकच्या कोणत्याही शाखेतून घेऊन जावी.
३) ज्या सभासदांना पतपेढीच्या अहवाला संबंधी सूचना करावयाच्या असतील किंवा उराव मांडावयाचे असतील त्यांनी ते लेखी स्वरुपात सभेच्या तारखेपूर्वी ३ दिवस पतपेढीच्या कार्यालयात मिळतील असे पाठवावे. त्यानंतर येणाऱ्या प्रश्नांना किंवा सूचनांना सभेनंतर संस्थेच्या कार्यालयात समर्पक उत्तरे देण्यात येतील.
४) संस्थेच्या सभासदांच्या ज्या मुलांनी इयत्ता १०वी ७५%, इयत्ता १२वी ६५%, परीक्षेमध्े गुण प्राप्त केले आहेत. तसेच पदवी व पदव्युत्तर परीक्षेमध्े प्रथम श्रेणी प्राप्त केली आहे. अशा सभासदांनी गुणपत्रिकेची छायांकित प्रत अर्जासह दि. २७/०८/२०२६ पूर्वी संस्थेच्या मुख्य कार्यालयात किंवा नजीकच्या कोणत्याही शाखेत सादर करावी.
५) ज्या सभासदांनी लाभांश अद्याप घेतलेला नसेल त्यांनी त्वरीत घेऊन जाण्याची कृपा करावी. तीन वर्षांनंतर सदर रकम राखीव निधी मध्ये नियमाप्रमाणे वर्ग केली जाते.
६) ज्या सभासदांच्या राहण्याचा पत्ता बदलला असेल तर त्यांनी त्यांच्या नवीन पत्त्याची नोंद कार्यालयात करून घ्यावी व KYC पूर्तता केली नसेल तर त्वरित करावी हि विनंती.
७) ज्या सभासदांचे भाग रु. ५००/- पेक्षा कमी असेल त्यांनी भागाची रक्कम रु. ५००/- करावी.
८) सभासदांनी जुने भाग दाखले संस्थेत जमा करून नवीन भाग दाखले घेऊन जावेत व ज्या सभासदांनी अजून पर्यंत भाग दाखले घेतले नसतील त्यांनी संस्थेच्या मुख्य कार्यालयातून घेऊन जाणे.

NITIN CASTINGS LIMITED
CIN: L65990MH1982PLC028822
Registered Office: B - 901, 81 Crest, Linking Road, Santacruz (West), Mumbai - 400 054, India
Tel.: +91 22 4579 1276 / +91 22 4579 1277
Email : finance@nitincastings.com * **Website :** www.nitincasting.com

INFORMATION REGARDING THE 43rd (FORTY THIRD) ANNUAL GENERAL MEETING OF NITIN CASTINGS LIMITED

Notice is hereby given that the Forty Third (43rd) Annual General Meeting ("AGM") of Nitin Castings Limited will be held on Monday, September 21, 2026 at 12.00 noon (IST) through Video Conferencing/ Other Audio-Visual Means ("VC/OAVM") facility to transact the business as stipulated in the Notice of the AGM.

Pursuant to the Ministry of Corporate Affairs ("MCA") General Circular No. 20/2020 dated May 05, 2020 and subsequent circular issued in this regard, the latest one being Circular No. 09/2024 dated September 19, 2024 and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/9dated May 12, 2020, and SEBI/HO/DDHS/P/CIR/ 2023/0164 dated October 6, 2023 (hereinafter collectively referred to as "Circulars"), the Annual General Meeting ("AGM/Meeting") of the Company will be held through Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM") and accordingly physical attendance of the Members at the AGM venue is not required. Hence, Members can attend and participate in the ensuing AGM through VC/OAVM.

The Notice of the AGM along with the Annual Report for the financial year 2025-26 will be sent only by electronic mode to members whose email addresses are registered with the Company/RTA/Depository Participants (DP). Further, in accordance with Regulation 36(1)(b) of the SEBI (Listing Obligation and Disclosure Requirements), Regulations, 2015, a letter containing the web-link for accessing the Annual Report will be sent to the Members whose e-mail id are not registered with the Company RTA/DP. The Notice of the AGM and Annual Report for the financial year 2025-2026 will be made available on the website of the Company at <https://www.nitincastings.com/annual-report> and website of the stock Exchanges i.e. BSE Limited at www.bseindia.com respectively. The Members can attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of AGM. Members attending the Meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is providing remote e-voting facility ("remote e-voting") to all the Members of the Company to cast their votes on all the Resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM(E-voting). Detailed procedure for remote e-voting/ e-voting will be provided in the Notice of the AGM.

If your email ID is already registered with the Company/ RTA/ DP Login details for remote e-voting and e-voting will be sent on your registered email address.

In case you have not registered your email address with the Company/RTA/DP please follow below instructions to register your email ID for obtaining Annual Report and login details for remote e-voting and e-voting during the AGM.

Members holding shares in Physical form	Such Shareholders are requested to register their e-mail ID and Bank details with the Registrar and Share Transfer Agent of the Company, viz., "MUGF Intime India Private Limited" on its email at ashok.sherugar@in.mpgms.mugf.com . Apart from the changes in email id, if any other changes can be intimated to MUGF Intime India Private Limited at ashok.sherugar@in.mpgms.mugf.com or to the Company at nagl@mumbai@gmail.com
Members holding shares in Demat form	Kindly, contact your Depository Participant(s) for any changes in their details with respect to change in their email, bank details, mobile number, PAN and any other detail.
The Annual Report for FY 2025-26 and Notice of 43 rd AGM of the Company will be sent to all the shareholders at their registered email address in accordance with the provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosures Requirement), Regulations, 2015	
Place: Mumbai Date: 27-08-2026	For Nitin Castings Limited Sd/-Ishan Kumar Verma Company Secretary & Compliance Officer Membership No.: F8320

DEVELOPER:
M/s. Saffron Spaces Ltd.
Shop No. 3, 1st Floor, Dahisar Gulistan CHSL, Above DCB Bank, S.V. Road, Dahisar (East), Mumbai – 400 068.

Date : 27/08/2026
Sd/-
Authorized Signatory / Advocate for the Developer

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF POOJA DIAM LLP

RELEVANT PARTICULARS

1. Name of corporate debtor	Pooja Diam LLP
2. Date of incorporation of corporate debtor	September 27, 2019
3. Authority under which corporate debtor is incorporated/registered	ROC-Mumbai
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	AAO-6784
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 428, Rawal Building No.1, First Floor, Lamington Road, Mumbai-400004, Maharashtra.
6. Insolvency commencement date in respect of corporate debtor	August 25, 2026 (Order received on August 26, 2026)
7. Estimated date of closure of insolvency resolution process	February 21, 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Kashi Drolia Regn No: IBBI/IPA-001/IP-P-02327/2020-2021/13482
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: B-508, Ekta Woods, Raheja Estate, Kulpwad, Borivali-East, Near National Park, Mumbai-400066 Email id: anil.drolia.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: 2nd Floor, Bajaj Bhawan, Jannalal Bajaj Marg, Nanam Point, Mumbai-400021. Email id: cirp.poojadiam@gmail.com
11. Last date for submission of claims	September 9, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14. Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the Pooja Diam LLP on August 25, 2026 (order received on August 26, 2026).

The creditors of Comet Granito Private Limited are hereby called upon to submit their claims with proof on or before September 9, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: August 27, 2026
Place: Mumbai

Anil Kashi Drolia
Interim Resolution Professional
In the matter of Comet Granito Private Limited
IBBI Regn. No. IBBI/IPA-001/IP-P-02327/2020-2021/13482

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

This is to inform the general public that M/s. Persipina Developers Private Limited, has been granted **Environmental Clearance (EC)** for proposing Amendment/Expansion in EC for Proposed **Mixed Use Development Under SEZ As Per IT/ITES Sector and Integrated Township Project (ITP) Policy** at Village Barvai and Bhokarpada of Taluka Panvel and Village Panshil and Talegaon of Taluka Khalapur, District Raigad, Maharashtra.

The clearance was accorded **Vide EC Identification No. EC26B3812MH5339506N, File No. SIA/MH/INFRA2/568117/2026 dt. 18/08/2026** from the Environment and Climate Change Department, issued by **State Environment Impact Assessment Authority (SEIAA)**, Government of Maharashtra.

A copy of the Environmental Clearance letter is available on the website of the Ministry of Environment, Forest and Climate Change, Government of India, at <https://parivesh.nic.in>.

M/s. Persipina Developers Private Limited.
Alpha Building, 11th Floor, Main Street, Hiranandani Gardens, Powai, Mumbai - 400076

Sd/-
(MAHESH KUMAR)
I/C Recovery Officer
Debts Recovery Tribunal

OFFICE OF THE SPECIAL RECOVERY & SALES OFFICER
(Empowered under, Maharashtra Co-op. Societies Act. 1960. read with Rule 107 of the Maharashtra Co-op. Societies Rule 1961., Govt. of Maharashtra)

Attached to :- Om Gorai Nagari Sahakari Patsanstha Maryadit, Mumbai
Sairaj Transport Building, 1st Floor, Behind Golden Park, Near Mahindra First Choice Showroom, Milind Nagar, Majiwada, Thane (W) - 400 601.
Phone No.: 8691066293 / 8691008067, **Email:** omgorai.centralrecoverydept@gmail.com

Form 'Z' - (See sub-rule 11 (d-1) of Rule 107)
POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, the undersigned being the recovery officer of Om Gorai Nagari Sahakari Patsanstha Maryadit under the **Maharashtra Co-operative Societies Rules, 1961** issued a Demand Notice dated 15/12/2025 followed by Order of Attachment notice dated 07/08/2026 calling upon the Judgment Debtor i.e Borrowers & Guarantors.

Smt. Pushpa Baburao Algonada & Mr. Baburao Madhavrao Algonada along with other judgment debtors has to repay the amount mentioned in the notice being **Rs. 43,07,711/- (Rs. Forty Three Lakh Seven Thousand Seven Hundred Eleven only)** as on 07/08/2026 with further interest @ 14% p.a. till realization with date of receipt of the said notice and the Judgment Debtors having failed to repay the amount, the undersigned has issued a notice for attachment and attached the property described herein in below.

The Judgment Debtors having failed to repay the amount, the notice is hereby given to the Judgment Debtors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of the powers conferred on him under rule 107 {11 (d-1)} of the Maharashtra Co-operative Societies Rules, 1961 on this **24th day of August 2026**. The Judgment Debtors in particular and the public in general is hereby cautioned **not to deal with the property and any dealing with the property will be subject to the charge of Om Gorai Nagari Sahakari Patsanstha Maryadit, Mumbai** for an amount of **Rs. 43,07,711/- (Rs. Forty Three Lakh Seven Thousand Seven Hundred Eleven only)** as on 07/08/2026 with further interest thereon.

Description of the Immovable Property

1) House No. 1559, Gala No. 01, Ground Floor, Deep Mauli Apartment, Beda No. 2, Narpoli, Bhiwandi - 421302
Approx Area 256 Sq Ft
2) House No. 1559, Room No. 402, 4th Floor, Deep Mauli Apartment, Beda No. 2, Narpoli, Bhiwandi - 421302
Approx Area 479 Sq Ft

Date: 24/08/2026
Place: Bhiwandi

SEAL
SPECIAL RECOVERY & SALES OFFICER
U/s. 156 of Maharashtra Co-operative Societies Act, 1960 & Rule 107
Maharashtra Co-operative Societies Rules, 1961

M/s. COLINZ LABORATORIES LIMITED
(CIN: L24200MH1986PLC041128)
Registered office: A-101, Pratik Industrial Estate, Mulund Goregaon Link Road, Bhandup (W), Mumbai-400078

NOTICE FOR 40th ANNUAL GENERAL MEETING AND BOOK CLOSURE

Notice is hereby given for the Fortieth (40th) Annual General Meeting (AGM) of the members of **M/s. COLINZ LABORATORIES LIMITED** ("the Company") will be held on **Tuesday, 22nd September, 2026. at 2.30 P.M. (IST)** at Registered office: A-101, Pratik Industrial Estate, Mulund Goregaon Link Road, Bhandup (W), Mumbai-400078, through Video Conferencing or Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of AGM.

In compliance with the applicable MCA and SEBI Circulars, the Company has sent the Notice of the AGM and Annual Report 2025-26 on **21st August, 2026**, through electronic mode only, to those members who have registered their e-mail addresses with the Company/Registrar and Transfer Agent ("RTA")/Depository Participants ("DPs"). Those members who have not registered their E mail id may kindly register with their DP or RTA, Bigshare Services at www.bigshareonline.com.

The said Notice is also available on Company's website www.findoc-cll.in and also on the website of BSE at www.bseindia.com.

The Company is providing its members the facility to exercise their right to vote on the resolutions proposed to be considered at the AGM by electronic means through **remote e-voting which will be available during the following period:**

Cut-off date for determining Members entitled to vote by remote e-voting or by e-voting system during the AGM	15th September, 2026
Commencement of remote e-voting	Saturday, 19th September, 2026 from 9:00 a.m. (IST)
End of remote e-voting	Monday, 21st September, 2026 at 5:00 p.m. (IST)

Pursuant to Regulation 42